

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

O.A. NO. 73 OF 2021 (WZ)

Brackish Water Research Centre & Anr

... Applicants

Versus

Ministry of Environment, Forest Climate Change & Ors... Respondents

DOCUMENT FILED ON BEHALF OF R1 MOEFCC

Sr. No.	PARTICULARS	Page No.
1.	Copy of Work Order dated 01/12/2022, issued in favour of CSIR-NIO.	563- 566

Pune

Date 15/04/2023


Advocate for R1 MOEFCC

File No. 11/22/2022 (Part)-HSMD
Government of India
Ministry of Environment, Forest and Climate Change
HSM Division

Jal Block, Level-I
Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi-110 003

Dated: 1st December, 2022

To,
The Pay and Accounts Officer,
Ministry of Environment, Forest and Climate Change,
Jorbagh Road, New Delhi-110003.

Sub: Central Financial Assistance for Study on "Formation of tarballs along the Gujarat, Maharashtra and Goa coasts: Constraints on possible sources and mitigation measures" to be conducted by CSIR-NIO-reg.

Sir,

This has reference to the project proposal forwarded by CSIR-NIO vide letter dated 12th August, 2022 for conducting a study "Formation of tarballs along the Gujarat, Maharashtra and Goa coasts: Constraints on possible sources and mitigation measures".

2. In this regard, I am directed to convey the sanction of the President for an amount of Rs.15.76 lakhs for a period of 2 years for conducting a study to understand various possible sources of oil spills, which leads the formation of tar balls all along the Gujarat, Maharashtra and Goa shorelines. Based on the results of this study, the suggestions for possible mitigation measures and the standard operating procedures concerning the different identified oil spill sources would be formulated aligning with the National Oil Spill Disaster Contingency Plans (NOSDCPs).

3. The TOR of the study was identified during the meeting of technical sub-committee constituted by MoEF&CC and it was decided that objectives of the study should comply with the TOR as identified below;

- Identification of various sources of tar balls covering all possible scenarios like operation of off-shore oil fields, ship leakages/ discharges, oil spill events etc.
- Review the current mechanism of addressing tar-ball problem at Indian coasts/ beaches and identification of gaps
- Suggest preventive measures required at source in respect of all scenarios like operation of off-shore oil fields, ship leakages/ discharges, oil spill events etc. to minimize leakage of oil/ petroleum materials that eventually lead to formation of tar-balls
- Study of global best practices on prevention of tar balls formation and measures taken to contain tar ball pollution
- Suggest viable mechanisms to arrest tar-balls at Sea, based on global practices

- Suggest introducing administrative and technical frameworks for monitoring/ under relevant statutes, in line with the Allocation of Business Rules of various nodal agencies
- Prepare detailed Standard Operating Procedures (SOPs) for typical tar-ball sources like offshore Oil field operators, Passenger Ships/ Cargo Vessels, Oil Spill events etc., in alignment with the National Oil-Spill Disaster Contingency Plan (NOSDCP).

4. The Central financial assistance will be released in 3 instalments to CSIR-NIO in the following pattern:

S.No.	1 st Instalment	2 nd and Final Instalment
1.	Rs. 8.17 lakh – along with Sanction order.	Rs. 7.59 Lakh- after 1 year of providing support along with progress report and UC of 1st release.

5. The Grant -in-aid General will be regulated in accordance with the provisions contained in chapter 9 of the General Financial Rules, 2017 as amended from time-to-time, read with the Government of India's decisions incorporated below:

- The relevant provision of GFR 2017 and guidelines for GeM should be strictly followed for purchase of two Apple iMac computers and three Windows laptops. These items will be property of the M/o EF&CC and proper inventory records shall be maintained by HSM Division/ GA Section.
- The digital content shall be uploaded and kept at Ministry's website.
- Social media team will support activities of HSM Division for the period of 2 years.
- The pattern of Assistance of rules governing such Grants-in Aid have received the approval of the Ministry of Finance, as required under Government of India Decision No. 1 under DFPR-Rules 20.
- The accounts of CSIR-NIO which is beneficiary as per the proposal, shall be open for inspection by the sanctioning authority and audit, both the Comptroller & Auditor General of India under the provision of C&AG (DPC) Act, 1971 and internal audit party by the Principal Accounts Office of the Ministry or Department whenever it is called upon to do so.
- CSIR-NIO may furnish their performance -cum-achievement report to the sanctioning authority.
- CSIR-NIO will spend amount exclusively for the purpose for which it has been sanctioned.

- h. CSIR-NIO will submit the audited utilization certificate, Expenditure Statement for the unspent balance and the amount being released.
 - i. Grants-in-Aid shall be utilized before the end of the current financial year and unspent balance, if any, will be refunded to the Govt. of India or will be carry over to next year.
 - j. CSIR-NIO would maintain a separate register and accounts for the sub-programme to facilitate proper audit.
 - k. CSIR-NIO will maintain and will present their annual accounts in the standard format as required under GFR 209 (xiii).
 - l. Payments towards wages/remuneration as well as other contractual obligations will made through bank accounts of recipients
 - m. Evidence of deposit of TDS/ Service Tax in case of contract payments and CST in case of purchase of leviable goods.
 - n. The fixed assets created out of this grant shall not be disposed off without concurrence of this Ministry. The equipment should be purchased as per GFR norms.
 - o. A separate bank account shall be opened for the purpose and the account shall be open for audit by C&AG.
 - p. Copy of purchase of permanent equipment may be furnished.
 - q. All measurable parameters are to be adhered to.
6. The Drawing and Disbursing Officer, Ministry of Environment, Forest and Climate Change is hereby authorized to prepare and submit the bill for Rs. 8.17 lakh i.e. first instalment to Pay & Accounts Officer, Ministry of Environment, Forest and Climate Change to make payment electronically i.e. through CBS/RTGS to Central Pollution Control Board, the designated Central Nodal Agency of the Central Sector Scheme of HSM Division which shall further transfer the funds to CSIR-NIO, in terms of the provisions of the DoE OM dated 2.3.2022. The bank account details of the Central Nodal Agency and Sub-agency are as follows:

CPCB-Central Nodal Agency of Central Sector Scheme of HSM Division

Saving Account Number	110053858404
Account Title	CPCB CNA HSM 2402
Name of the Bank & Branch	Canara Bank, Karkardooma Branch, Delhi-110092
Beneficiary's Name	CPCB
IFSC Code	CNRB0003333
MICR Code	110015195

Sub-Agency -CSIR-NIO

Saving Account Number	110087005645
Account Title	CSIR NIO HSM
Name of the Bank & Branch	Canara Bank, Panaji Branch, Mathias Plaza, 18th June Road, PANAJI
Beneficiary's Name	CSIR NIO HSM
IFSC Code	CNRB0000308
MICR Code	403015002

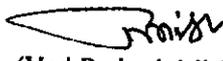
7. It is certified that this is the first release under the project and no earlier Utilization Certificate is pending against CSIR-NIO for this project.

8. The amount of Rs. 8.17 lakh will be debitible to HSMD budget head 3435.03.104.12.05.31-Grant-in-Aid General under Demand No. 27 for FY 2022-23 of the Ministry of Environment Forest and Climate Change during the current Financial Year 2022-23 (Plan).

9. It has been mentioned at Sl. No. 7 in the Expenditure Register under Major Head 3435.03.104.12.05.31- Grant-in-Aid General.

10. This issues with the approval of the Competent Authority and with concurrence of the AS&FA (IFD) vide their Dy. E-187632 dated 13.10.2022.

Yours faithfully,


(Ved Prakash Mishra)
Director

Copy to:-

- i. Cash Section (2 copies), MoEF&CC
- ii. Mr. G. Thirumurthy, Divisional Head, PCP Division, CPCB
- iii. CSIR-NIO
- iv. The Director of Audit, CW&M-II, AGCR Building, New Delhi 110002
- v. IFD, MoEF&CC
- vi. B&A Division, MoEF&CC
- vii. PPS to AS(NPG)
- viii. Guard File/Sanction Folder/Budget File.


(Ved Prakash Mishra)
Director